

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 38/RP/2017

Subject : Review of the Commission's order dated 11.7.2017 in Petition No. 135/GT/2015 regarding approval of tariff of coal based NLC Tamil Nadu Power Limited TPS (1000 MW) for the period from the date of declaration of commercial operation of Units-I & II till 31.3.2019

Petitioner : NLC Tamil Nadu Power Limited

Respondent : KSEB & ors

Petition No. 39/RP/2017

Subject : Review of the Commission's order dated 24.7.2017 in Petition No. 146/GT/2015 for approval of tariff of Circulating Fluidized Bed Combustion Technology based NLC Thermal Power Station-II Expansion Units I & II (2 x 250 MW) for the period from their actual date of commercial operation till 31.3.2019

Petitioner : NLC India Limited

Respondent : TANGEDCO & ors

Date of hearing : **16.10.2018**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, NLC
Shri Shubham Arya, Advocate, NLC
Ms. Poorva Saigal, Advocate, NLC
Ms. Anushree Bardhan, Advocate, NLC
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made detailed submissions on the issues raised in the review petitions and prayed that the orders of the Commission in these petitions may be reviewed.

2. The learned counsel for the Respondent, TANGEDCO submitted that the petitioner has sought to re-argue the case on merits and the same is not permissible in review. He accordingly submitted that the review petition is not maintainable. In response, the learned counsel for the petitioner submitted that review of the Commission's order has been sought only on the grounds of (a) error apparent on the face of record and (b) for rectification of clerical / arithmetical



mistakes in the order and hence maintainable. He however prayed that a detailed note categorizing the issues raised on the said grounds may be permitted to be filed for consideration of the Commission. The learned counsel for the Respondent submitted that it may be granted some time to file its response to the same.

3. The Commission accepted the prayer and directed the petitioner to file on affidavit, a detailed note categorizing the issues, as aforesaid, on or before **30.10.2018**, with copy to the respondents, who shall file their response, if any, by **9.11.2018**. Subject to this, order in the petition was reserved.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

